

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3900**

**TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH, 2020/ PHALGUNA 27, 1941 (SAKA)**

**DUAL CITIZENSHIP FOR MIGRANT INDIANS**

**†3900. SHRI KAPIL MORESHWAR PATIL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there has been an increase in the number of Indian Citizens migrating/settling abroad;**
- (b) the details of migration during the last two years;**
- (c) whether the Government provides dual citizenship to such migrant citizens;**
- (d) whether the number of rich people is higher among the migrants; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): Records regarding Indian Citizens migrating/settling abroad are not maintained centrally.**

**Dual Citizenship is not permitted as per the provisions of Article 9 of the Constitution of India read with Section 9 of The Citizenship Act, 1955.**

**\*\*\*\*\***